Port Authorities (Master Plan and Application of Funds from Non Port related Use) Rules, 2021.

- (4) G.S.R. 823 (E), dated the 23rd November, 2021, publishing the Major Port Authorities (Corporate Social Responsibility) Rules, 2021 (1 of 2021).
- (5) G.S.R. 824 (E), dated the 23rd November, 2021, publishing the Major Port Authorities (Fixation and Implementation of Scale of Rates, Fees and Conditions) Rules, 2021.
- (6) G.S.R. 825 (E), dated the 23rd November, 2021, publishing the Major Port Authorities (Application of Money in Sinking Fund) Rules, 2021.
 [Placed in Library. For (2) to (6) See No. LT-5400/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Annual Report and Accounts of the Hooghly Dock and Port Engineers Limited (HDPEL), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. LT-5399/17/21]

III. A copy each (in English and Hindi) of the following papers, under subsection (2) of Section 103 and Section 106 of the Major Port Trusts Act, 1963:—

- (a) Administration Report of the New Mangalore Port Trust, Mangalore, Karnataka, for the year 2020-21.
- (b) Annual Accounts of the New Mangalore Port Trust, Mangalore, Karnataka, for the year 2020-21.
- (c) Review by Government on the Administration Report of the above Port Trust.
- (d) Review by Government on the Annual Accounts of the above Port Trust.

[Placed in Library. See No. LT-5397/17/21]